

**One Day Workshop on Insolvency and Bankruptcy of
Personal Guarantors to Corporate Debtors**

The Insolvency and Bankruptcy Board of India (IBBI) is conducting a one-day Workshop on Insolvency and Bankruptcy of Personal Guarantors to Corporate Debtors on 30th November, 2019 (Saturday) at New Delhi for the Insolvency Professionals, **who are registered with IBBI.**

The workshop will cover in detail the issues related to provisions under the Insolvency and Bankruptcy Code, 2016 relating to Personal Guarantors to corporate debtors; and related rules and regulations.

Since the number of seats available for the Workshop is limited, the intake of the participants shall be **on first come first serve basis**. Eligible registered IPs who are interested in attending the Workshop may submit their willingness to the IBBI by e-mail at workshop.ip@ibbi.gov.in.

Venue of the Workshop	7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001
Timing	10.00 AM-04.00 PM (30 th November, 2019)
There are no registration fees/charges for the Workshop.	
Tentative Schedule of the Workshop	
Time	Particulars
10.00 am to 10.15 am	Opening Remarks
10.15 am to 11.30 am	Fundamentals of Individual Insolvency and Bankruptcy - Essential Principles
11.30 am to 11.45 am	Tea Break
11.45 am to 13.15 pm	Rules and Regulations - Insolvency Resolution Process of Personal Guarantors to Corporate Debtors
13.15 pm to 14.15 pm	Lunch
14.15 pm to 15.45 pm	Rules and Regulations - Bankruptcy Process of Personal Guarantors to Corporate Debtors
15.45 pm to 16.00 pm	Concluding Remarks
Please contact for further clarification, if any	Raghav Maheshwari Assistant Manager Insolvency and Bankruptcy Board of India, Phone No. 011-23462997 Mobile No. 08989611000 workshop.ip@ibbi.gov.in

Note: Lunch and Tea shall be provided to the participants during the Workshop. All interested participants shall have to make their own traveling/boarding arrangements.